R.N.I. TELMUL/2016/73158 HSE No. 1051/2017-2019 [Price: Rs. 6-00 Paise.



తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 10] HYDERABAD, SATURDAY, SEPTEMBER 14, 2019.

TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 14th September, 2019.

L.A. BILL No. 10 OF 2019.

A BILL TO AMEND THE TELANGANA CIVIL COURTS ACT, 1972

Be it enacted by the Legislature of the State of Telangana in the Seventieth year of Republic of India as follows:-

1. (1) This Act may be called the Telangana Civil Courts (Amendment) Act, 2019

Short title and commencement.

[1]

B. 91 (pc)

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

Amendment of Section 5. Act No. 19 of 1972.

- 2. In the Telangana Civil Courts Act, 1972 (hereinafter referred to as the Principal Act), in Section 5,-
- (i) in sub-section (1), for the words "fifteen lakhs", the words "fifty lakhs" shall be substituted.
- (ii) in sub-section (2), for the words "which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs", the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs" shall be substituted.
- (iii) in sub-section (3), for the words "three lakhs", the words "twenty lakhs" shall be substituted.

Amendment of section 9.

3. In section 9 of the Principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees five lakhs", the words "rupees twenty lakhs" shall be substituted.

Amendment of section 16.

- 4. In section 16 of the Principal Act,
- (i) in sub-section (1), for the words "rupees fifteen lakhs", the words "rupees fifty lakhs" shall be substituted.
- (ii) in sub-section (2), for the words "which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs", the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs" shall be substituted.
- (iii) in sub-section (3), for the words "rupees three lakhs", the words "rupees twenty lakhs" shall be substituted.

Amendment of section 17.

5. In section 17 of the Principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees five lakhs", the words "rupees twenty lakhs" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Due to enhancement of the market value of the immovable properties both in the villages and semi-urban areas and in view of the prevalent less pecuniary jurisdiction of the Junior Civil Judge's Courts, the poor litigant public had to approach either the Senior Civil Judge's Courts or District Courts which has been causing great hardship to them in addition to the additional financial burden. Therefore, the High Court has recommended to increase the pecuniary jurisdiction of the Junior Civil Judge's Courts, Senior Civil Judge's Courts and District Courts.

While adapting the Andhra Pradesh Civil Courts Act, 1972 to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014(Central Act No.6 of 2014), relevant sections of the Act were amended by increasing the pecuniary jurisdiction of the Junior Civil Judges, Senior Civil Judges and the pecuniary jurisdiction of the District Courts.

As a consequence thereof, it has also become necessary to amend the section 5, 9, 16 and 17 of the Telangana Civil Courts Act, 1972, as recommended by the High Court, dealing with appeals. Therefore, it has been decided to amend section 5, 9, 16 and 17 of the Telangana Civil Courts Act, 1972 suitably by undertaking a legislation.

This Bill seeks to give effect to the above decision.

A. INDRAKARAN REDDY,
MINISTER FOR FOREST & ENVIRONMENT,
SCIENCE & TECHNOLOGY,
LAW & ENDOWMENTS.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND THE CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Civil Courts (Amendment) Bill, 2019, after it is passed by both the Houses of the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

A. INDRAKARAN REDDY,

MINISTER FOR FOREST & ENVIRONMENT, SCIENCE & TECHNOLOGY, LAW & ENDOWMENTS.

Dr. V. NARASIMHA CHARYULU, SECRETARY TO STATE LEGISLATURE.